

to make a statement on it and take action against those who have refused to undertake the responsibility of security of pilgrims... *(Interruptions)*..

SHRI DAU DAYAL JOSHI (Kota): Mr. Speaker, Sir, this important yatra is our age-long and ancient tradition. The Government should therefore, pay their full attention to it.. *(Interruptions)*

MAJ. GEN (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal): Hon. Speaker, Sir, it is shameful that the officers have refused to abide by the orders and it is a case of disobedience. The Governor is least bothered to further take up this issue. It is a serious matter that the officers have refused to comply with the orders. After all what is their underlying intention. The Government should make a statement in this regard highlighting the facts pertaining to it.. *(Interruptions)*

12.11 hrs.

RE : DAMAGE DONE TO THE
STRUCTURE OF GURUDWARA
COMPLEX LOCATED AT MAJNOON
KA TILA, DELHI BY DDA

[Translation]

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, I would like to draw the attention of the House to a very important serious and urgent matter. The 408 year old structure of Gurudwara at Majnoon ka Tila in Delhi is spread over an area of 150 acres. It has been the abode of Guru Nanak Dev and Guru Har Govind. On 23rd June, 1994 the entire Gurudwara complex was damaged with a bulldozer in connivance with the DDA and the police.

If the people has not staged a drama to check it the entire structure of Gurudwara would have been completely demolished.

MR. SPEAKER: Paswanji, is it an issue which should be raised in the Legislative Assembly Delhi.

SHRI RAM VILAS PASWAN: Sir, this issue is related to the D.D.A. but the police is under the Control of the Central Government. It is, therefore, the Central Government, which is responsible for it. The land is that of the State Government of Delhi and D.D.A. is also under them. It is for this reason that the State Government is also responsible for it.

Mr. Speaker, Sir, people from all the parties including Shri V.P. Singh and myself had gone there and in the lathi charge there Prof. Yashpal Singhji, who is the senior Vice President of the Gurudwara Management Committee was injured and got one of his legs broken. I would like to urge upon the Government not be a silent spectator to all these things. They should themselves go and see there that it was like Blue Star Operation and the people are very much agitated over it.

Mr. Speaker, Sir, the Government had given an assurance in this House that the status of religious places will be maintained as per their position in 1947 but it has been completely violated in this case. The Lt. Governor had gone there to apologise. In case nothing wrong was done there, what for they apologised in this way? On whose orders the Gurudwara Complex was tried to be demolished? The police is still there. I would like to submit that immediate action should be taken against the guilty officers and the reconstruction work of the

complex should be undertaken and a statement should be made by the Government on it on the floor of the House highlighting the facts of the case. It is a mischief against the minorities which amounts to a grave offence. Such incidents create a lot of resentment among the people which in turn gives way to chaos and terrorism.

SHRI JAGMEET SINGH BRAR (Faridkot): Mr. Speaker, Sir, Shri Ram Vilas Paswanji has raised the issue of Majnoon Ka Tila Gurudwara. I would like to say something on it. It is not an ordinary incident, it has been widely taken note of throughout the world, since it is a case of pertaining to a 1000 year old historical Gurudwara of the capital city of Delhi. On whose orders the complex was demolished with a bulldozer? Who is behind this conspiracy? Of whose orders, they resorted to lathi charge on the S.G.P.C. authorities and the controlling authorities of the Gurudwara. It is very sad that this Gurudwara is associated with Majnoon Faquir, who was a great saint of the Bhakti movement. The tourists and the truck drivers are served food in this Gurudwara. It is once again after the Blue-Star Operation that the sentiments of the entire Sikh community have been deeply hurt. I would like to know whether these orders were given by the Central Government or by the Lt. Governor? Were these orders given by the Bhartiya Janta Party Government? Has the Government conducted any inquiry in this regard? In case such an inquiry has not been conducted, does the Central Government propose to set up a high level enquiry committee to punish the guilty? If this enquiry is not conducted, I would like to bring it to the notice of this House with a heavy heart that in each village of Punjab they have pasted posters telling the people that Gurudwara has been demolished. I would like to

submit that this misunderstanding should be removed at the earliest and the Hon. Home Minister should order an enquiry at the earliest to get the guilty punished. The whole House should support it.

"Ikbal Marham Koi Anna Nahi Jahan Mein
Kya Kisi Ko Sunayen Darde Naha Hamara."

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): We should know what are the real facts. A statement should be made by the Minister... (Interruptions)

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): A statement will certainly be made but one misunderstanding should be cleared. We will certainly look into the matter. One thing has been made clear that no action was taken to cause damage to the Gurudwara... (Interruptions) Some action was taken in the adjoining areas where langar used to be served or where some other activities of devotees used to take place. This action has been stopped. We have discussed this matter in the Business Advisory Committee and we have now requested the Home Minister to immediately look into this matter. As soon as he collects the facts he will probably come and clarify the matter here in the House.

[Translation]

SHRI ATAL BIHAR VAJPAYEE (Lucknow): Mr. Speaker, Sir, on behalf of the Bhartiya Janata Party I would like to give clarification and the need for it has arisen because Shri Brar mentioned the name of my party.

481 *Re: Damage done
to the structure of*

SRAVANA 4, 1916 (SAKA)

*Gurudwara, Majnoon 482
Ka Tila, Delhi*

SHRI JAGMEET SINGH BRAR:

Since the BJP is in power in Delhi, so the responsibility rests with it only.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE:

My party is in power in Delhi. However, the Lt. Governor and DDA took action in Delhi with the help of the Police. All three of them are not governed and controlled by the BJP Government of Delhi. The Chief Minister and many Ministers want there to lodge protest. Who gave the orders for inquiry? Please do not associate the BJP with it.

SHRI JAGMEET SINGH BRAR: It is not clear who gave the orders?

SHRI ATAL BIHARI VAJPAYEE:

This matter pertains to your Government.
(Interruptions)

SHRI CHANDRA JEET YADAV

(Azamgarh): Who gave the orders?

(Interruptions)

[English]

SHRI VIDYACHARAN SHUKLA: I have already said that the Home Ministry is looking into it. The Gurudwara has not been damaged and as soon as the information is collected, it will be supplied to the House.

[Translation]

SHRI LAL K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, the issue of Amarnath Yatra in itself is quite important. However, regarding Kashmir time and again statements have been made by the Government that situation to a large

extent is under control and has improved. In this background news is pouring in that the senior officials have expressed that the cooperation will be given regarding Amarnath Yatra because the militants have warned against it. The news in this regard is a matter of concern for all of us. Therefore, it will be proper if the Government makes a statement regarding the Amarnath Yatra and also the stand of the State Government officials.

[English]

MR. SPEAKER: I will make my observation in two parts. First, on the matter that was raised by Mr. Paswan and second, on the matter that was hinted at by.

Mr. Advani and his colleagues.

As far as first part is concerned, the hon. Minister has said that the Home Minister will look into it and come before the House with information.

These are very sensitive matters. Let us, please, put it in correct perspective. Let us not use the language or the words which will create problems rather than solve problems. Let us not try to apportion the blame also. Let us take it in corrective perspective.

As far as Amarnath Yatra is concerned, there are again two parts. First, organising yatra and second, providing protection to the yatriis.

(Interruptions)

SHRI ANNA JOSHI (Pune): Denial of the Government also.

MR. SPEAKER: You can give your statement.

(Interruptions)

SHRI ANNA JOSHI: Sorry.

MR. SPEAKER: Organising Yatra is one thing and providing protection to yatris is another thing, if somebody is not giving protection to yatris that means somebody is not doing his duty. This also has to be looked into. Well, Mr. Shukla, you collect the information and give it to the House please.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Yes.

[Translation]

SHRI SATYNARAYAN JATIYA (Ujjain): Lock out has been going on in Grasim Industries in Nagda in Madhya Pradesh. As a result thereof, thousands of workers have been rendered jobless. Lock out was declared because the issue of bonus and wages could not be settled. Stoppage of production in Grasim Industries has threatened closure of other textile industries dependent on it. Therefore, I would like to request the Government to order revival of Grasim Industries and settlement of bonus and wages issue for ushering in industrial peace and for restoring production.

[English]

SHRI SAIFUDDIN CHOUDHURY (Katwa): I want to draw the attention of the House to a very serious matter of human tragedy. There has been a spurt in kidnapping of school children in Delhi and in surrounding areas. There have been

cases where these hooligans, in order to make easy money, kidnap school-going children and later on these children are killed also.

Do you know what kind of tragedy is taking place in the families and in the societies? How will you prevent it? I do know what kind of security measures can be taken for the school-going children in the areas where they live. This is a very serious matter which has rocked our hearts.

I want to know whether the Government has given any thought to it. If the small children are killed like this, then how will we live in the society? Sir, I want to draw your attention in the hope that you will throw some light on this. Some kind of action has to be taken on this.

SHRI P.C. THOMAS (Muvattupuzha): The Government should give some response on this matter.

[Translation]

SHRI PHOOL CHAND VERMA (Shajapur): A mother and daughter were paraded nude and raped in Chajaria village in Rajgarh in Madhya Pradesh and the husband was beaten to death.

[English]

MR. SPEAKER: Why don't you go to the Court? Why don't you help them in the Court?

[Translation]

SHRI PHOOL CHAND VERMA: Atrocities on women are being committed all over the country whether it be Jalgaon or Madhya Pradesh. *(Interruptions)*

485 *Re: Damage done
to the structure of*
[English]

SRAVANA 4, 1916 (SAKA)

*Gurudwara, Majnoon 486
Ka Tila, Delhi*

SHRI VIDYACHARAN SHUKLA:
Today.

MR. SPEAKER: This is not correct.
Otherwise every Court matter will come
before the House.

SHRI INDRAJIT GUPTA: Then next
week we can have a discussion on it.

[Translation]

DR. LAXMINARAYAN PANDEYA
(Mandsaur): When she demanded water,
urine was put into the mouth. Her
husoand was killed then and there. It is a
very shameful incidence.

MR. SPEAKER: We will decide it in
the Business Advisory Committee
meeting.

[Translation]

SHRI PHOOL CHAND VERMA:
Nothing could be more shameful than
this. I would like to request the Central
Government to intervene in the matter
and justice should be done.

SHRI MOHAN SINGH (Ferozepur):
Mr. Speaker, Sir, through you, I would like
to draw the attention of the Government
towards the plight of labourers of Food
Corporation of India engaged in loading
and unloading of foodgrains from trains in
Punjab. In every Session of Parliament a
mention is made regarding the workers
working in Punjab. A large rally of the
workers was held at Lucknow in January,
1994, just before the election in four
States. It was addressed by the Minister
of Food and an announcement was made
that all the workers of Punjab will be
departmentalised, but till date nothing has
been done. Ultimately the workers of FCI,
Punjab sat on a 'Dharma' at
12, Barakhamba Road from 20th June
onwards. Paddy season is going to start
soon. If their grievances are not
immediately sorted out, massive loss will
be incurred.

[English]

MR. SPEAKER: I do not think that
such matters should be brought on the
floor of the House.

(Interruptions)

[Translation]

MR. SPEAKER: Please sit down.
Please help them out in the Court.

[English]

SHRI INDRAJIT GUPTA
(Midnapore): Unfortunately, I was not able
to attend the meeting of the Business
Advisory Committee yesterday. Has it
been informed by the Government as to
when this House can expect to receive
the Action Taken Report on the JPC
scam? You have said that the discussion
will take place. I do not know under what
rule it will take place. When is the Report
going to be laid on the Table of the
House?

Therefore, I request immediate
fulfilment of the promise regarding
departmentalisation of the workers.

PROF. RITA VERMA (Dhanbad):
Are atrocities on women not an issue so
as to be discussed here?

MR. SPEAKER: Regarding what?

SHRIMATI SUMITRA MAHAJAN
(Indore): Regarding Jalgaon incidence.

MR. SPEAKER: There is a Court and the legislature in the State.

allowed because of the gravity of the problem.

SHRIMATI SUMITRA MAHAJAN:
Mr. Speaker, Sir, I would like to make only one point.

MR. SPEAKER: Does that mean that every legal matter will be raised in the House?

MR. SPEAKER: You make your point. If you behave like this than there would not be enough time to discuss important matters. It is for the courts to decide such matters.

SHRIMATI SUMITRA MAHAJAN: It is not a legal matter, but is connected with international racket wherein youth and women are misused. It is true that a Cassette was filmed and is being sold in the international market. Mr. Speaker, Sir, under globalisation plan flood gates are being thrown open and many such incidents are taking place. This issue does not pertain to Jalgaon alone but is an onslaught on our cultural heritage. Power, politics and criminals are hand in glove and due to it national character is under threat. It is correct that a Committee should be set up to enquire into all this, but discussion should also be allowed. However, a funny thing is happening now. Allagad culprits are being declared mentally deranged, by the entire ruling party, to free the culprits of the charge levelled against them. This matter needs to be discussed because we do not want repetition of Jalgaon type incidents involving politicians. Ignoring Jalgaon incidence will not be good. Situation in whole of Jalgaon is such that women fear to tread out, as was the case during the days of foreign invaders. Today parents in Jalgaon are afraid and do not want to send their daughters to schools and colleges fearing that it will become difficult to marry off the girls. Nobody wants discussion because all the alleged culprits are either corporators or Chairman of some Corporation or the words of MLAs.

SHRIMATI SUMITRA MAHAJAN: I would like to submit.

MR. SPEAKER: What is your submission?

SHRIMATI SUMITRA MAHAJAN: It is not a matter to be taken up in the Court. The issue does not pertain to atrocities on four women only, but it is a deep conspiracy.

[English]

MR. SPEAKER: Please do not use this forum like this. You are not using this forum in a proper manner.

[Translation]

SHRIMATI SUMITRA MAHAJAN:
Mr. Speaker, Sir, I fail to understand the logic behind the point that this not the forum.

MR. SPEAKER: I have allowed you to speak. Please make your point. However, if matters pertaining to States are raised like this I should not disallow it.

SHRIMATI SUMITRA MAHAJAN:
No. If such incidents take place in other States too, then discussion will have to be

MR. SPEAKER: There is Legislative Assembly in Maharashtra for it.

SHRIMATI SUMITRA MAHAJAN:

‘Though the matter is being taken up in the Assembly yet the Jalgaon incident is connected with political process and international racket. But we always take these such matters lightly.

(Interruptions)

[English]

SHRI SHARAD DIGHE (Bombay North Central): Mr. Speaker, Sir, this matter has already been discussed in Maharashtra Assembly. *(Interruptions)*

SHRIMATI GEETA MUKHERJEE (Panskura): Mr. Speaker, Sir, kindly allow a discussion of this matter. *(Interruption)*

MR. SPEAKER: Madam, I am ready to discuss this matter in a broader perspective. But you shall have to bring it in a broader perspective. If you want to bring every matter which can be taken to the Court or to the Legislative Assembly—you have Governments belonging to different parties in different States — and if such matters are brought before the House, you will only get up and say that this cannot be brought in here. You bring it in the BAC. We will discuss it in a proper way but it shall not relate to one incident.

(Interruptions)

SHRIMATI MALINI BHATTACHARYA (Jadavpur): Sir, we demand a discussion on this.

(Interruption)

SHRIMATI GEETA MUKHERJEE: Sir, I want to know whether a general discussion on this will take place this time. *(Interruptions)*

[Translation]

DR. GIRIJA VYAS (Udaipur): Please allow one hour discussion on this subject.

[English]

MR. SPEAKER: Okay, we will see.

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga): Mr. Speaker, Sir, I would like to draw the attention of the House towards a very important matter. TADA 1987 which was enacted for a special purpose is being misused now-a-days. Earlier it was used against terrorists, but now it is being used for political motives. Today, thousands of people, all over the country, have been put behind the bars; they are being deprived of justice. My personal opinion is that this is in violation of human rights. Mr. Speaker, Sir, particularly as an aftermath of Ram Janambhoomi-Babri Masjid incident thousands of people particularly in Rajasthan, Madhya Pradesh, Gujarat and now in Maharashtra have been kept imprisoned, they have been deprived even of their right to put forth their case properly. The situation in the country has deteriorated to the extent that people have lost faith in justice and judges. Nobody is able to put forth, his case properly. Excesses are committed on people; they are kept in custody and pressurised to admit the crimes; false cases have been loaded in courts against them. I feel that TADA is inhuman and undemocratic and thus it should be revoked. I would like the Government to make a categorical statement as to what is the number of innocent people who have been imprisoned wrongly and towards whom the Government has not been paying adequate attention.

MR. SPEAKER: Half an hour is over. Now, Papers to be Laid.

Shrimati Basava Rajeswari.

(Interruptions)

SHRI ANIL BASU (Arambagh): Mr. Speaker, Sir, I have given a notice for Adjournment Motion. What happened to that? *(Interruptions)*

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, it is relating to sugar matter. *(Interruptions)*

MR. SPEAKER: We discussed this in the BAC.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Sir, the notice for Adjournment Motion should be taken note of by the Chair. *(Interruptions)*

[Translation]

SHRI SHARAD YADAV (Madhepura): Mr. Speaker, Sir, I am sorry that I could not participate in the discussion on sugar scandal as that day I could not come in the House due to pain in my foot.

MR. SPEAKER: You could have sent somebody.

SHRI SHARAD YADAV: I had sent, but it is a serious matter. I would like that as it was decided to take up the matter in the form of Adjournment Motion.

MR. SPEAKER: If you take up the matter legally, I may allow, not otherwise.

SHRI SHARAD YADAV: I am making this submission to you because the matter cannot be raised legally. I would like to raise it in the House so that it could be taken up for discussion.

MR. SPEAKER: If the matter cannot be discussed legally then why the demand to this effect is being made. However, I would allow a discussion on it. But it is to be decided that now it is to be discussed.

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, it was decided to take up the discussion on sugar scandal today. But there is no reference to it in today's list of Business.

SHRI SHARAD YADAV: I was also under the same impression that discussion on sugar scandal was to be taken up today.

MR. SPEAKER: You were not there.

(English)

It is decided that matter will come up for discussion. But what we decided there you are not going to discuss here also. I have said that it will come up for discussion.

MR. NIRMAL KANTI CHATTERJEE: We do not know what has been decided yesterday. We have a right to know.

MR. SPEAKER: You have no right to know from me.

SHRI NIRMAL KANTI CHATTERJEE: We have given an Adjournment notice. We want a response from the

Chair about our Adjournment notice. You cannot say that something has been decided and we have no right to know. We want a response in our Adjournment notice.

MR SPEAKER: My response to Adjournment notice is and my ruling on the Adjournment notice is that that matter was discussed on the floor of the House as an Adjournment Motion. Secondly, that matter is decided to be discussed on the floor of the House in the Business Advisory Committee. And in view of the fact that there is no urgency involved in it, the Adjournment Motion cannot be taken up. The rule says that only the urgent matters of public importance will be taken up. In my opinion there is no urgency.

SHRI SOMNATH CHATTERJEE (Bolpur): But I hope that it will be discussed.

MR. SPEAKER: It will be discussed on the floor of the House.

SHRI NIRMAL KANTI CHATTERJEE: We are not questioning your wisdom or judgement.

MR. SPEAKER: Why are you discussing unnecessarily? I have said that it will come up for discussion. That is all. The form will be decided. I am not answerable to each one of you on the floor of the House.

SHRI AMAL DATTA (Diamond Harbour): Sir, I want to draw your attention and of the House to the serious drug menace... (*Interruptions*)

MR. SPEAKER: We will take it up tomorrow. Not like this. Not everything on one day. This is not the last day.

Now, Papers to be Laid on the Table.

12.40 hrs.

PAPERS LAID ON THE TABLE

[English]

Annual Report and Review on the working of National Institute of Public Cooperation and Child Development, New Delhi for 1992-93 and Statement for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (SHRIMATI BASAVA RAJESWARI): Sir, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1992-93.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 6096/94]